

13.17 hrs.

CUSTOMS TARIFF (AMENDMENT)  
BILL, 1986\*

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975.”

*The motion was adopted*

SHRI JANARDHANA POOJARY : Sir, I introduce† the Bill.

13.18 hrs

BUREAU OF INDIAN STANDARDS  
BILL, 1986\*

*[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a Bureau for the harmonious development of the activities of standardisation, marking and quality certification of goods and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of a Bureau for the harmonious development of the activities of standardisation, marking and quality certification of goods and for matters connected therewith or incidental thereto.”

*The motion was adopted*

SHRI H.K.L. BHAGAT : Sir, I introduce† the Bill.

13.19 hrs.

MATTERS UNDER RULE 377

*[English]*

- (i) Need for clearance of draft Bill on Land ceiling sent by Goa Government to Central Government.

SHRI SHANTARAM NAIK (Panaji) : Under the Goa, Daman & Diu Agriculture Tenancy (Amendment) Act, 1976, agricultural tenants in Goa were made deemed owners of the lands under their cultivation as tenants. Subsequently the said Act was struck down by the then Judicial Commissioner's Court of Goa. The Goa Government then filed an appeal against the decision of the Judicial Commissioner's Court, in the Supreme Court of India. Now the matter is pending in the Supreme Court for the last more than six years as a result of which the tenants of agricultural lands have still remained tenants when all over the country agricultural tenants have become owners of their lands. A draft bill on land ceiling sent by the Goa Government is still pending with Central Government for clearance as a result of which Goa Government has not been able to introduce legislation on land ceiling in the Goa Assembly.

In the circumstances, I request the Central Government should approach the Supreme Court for the early hearing of the petition and that, it should also clear Goa Government's draft Bill on land ceilings.

*[Translation]*

- (ii) Need to make military education compulsory for all young students.

SHRI MOOL CHAND DAGA (Pali) : Mr. Chairman, Sir, if there is something lacking in the country today, it is the national character and strict discipline. Due to this, the secessionist forces, at the behest of other countries, are openly been upon disintegrating the country in the name of communalism, casteism and religions. As a result, we have to spend huge sums of money on the security of the country and for maintaining law and order in the different areas, particularly the border areas of the country. There was a time when the country used to spend Rs. 24 billion on the defence of the country and now this expenditure is increasing steeply. Not only this, the expen-

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†Introduced with the recommendation of the President.

[*Sh. Mool Chand Daga*]

diture on other para-military forces is also increasing continuously. Keeping in view the above position as well as the geographical situation of the country, I would like to suggest to the Government that compulsory military education should be introduced for the students. This will not only inculcate discipline and moderation among the students, but will also imbibe in them a sense of duty towards the nation. The forces of casteism, communalism and secessionism will be weakened and the country will become self-reliant. This is an effective step through which the youths will give up consumption of narcotics and will be able to free themselves from all types of evils to make themselves strong. I, therefore, strongly urge the Government to introduce military education urgently in the entire country for the students.

- (iii) Demand for declaring certain development blocks of Pithoragarh, Chamoli and Uttarkashi districts of U.P. as tribal areas.

SHRI HARISH RAWAT (Almora) : Mr. Chairman, Sir, in some Development Blocks like Munsiri, Dharchula, Joshimath, Kalsi and Yamunapar of the three border districts of Pithoragarh, Chamoli and Uttarakashi in Uttar Pradesh, the tribals, Harijans and non-tribals have a common social, cultural and economic words. There has been interdependence among the tribals and non-tribals and their customs etc. are almost common. In these areas the tribals are enjoying the facility of reservation but the non-tribals have been deprived of this facility. There is a widespread resentment in the border areas on this count which can take a serious turn any time.

I have drawn the attention of the Home Minister in this respect a number of times but in these Development Blocks the density of population of the tribals less than 51 percent. As a result, these Blocks are not being declared tribal areas whereas the Ladakh area having the same conditions has already declared a tribal area.

I would, therefore, request that the Home Ministry should take steps to amend the Presidential Order for declaring these areas also as tribal areas as has been done in the case of Ladakh.

[*English*]

- (iv) Need to open Chief Regional Manager's office at Berhampur (Ganjam) and also open evening branches at Aska Junction and Bhanjanagar Bazar in Orissa.

SHRI SOMNATH RATH (Aska) : Sir, it is a long-felt desire of people of Ganjam, Koraput, Kalahandi and Phulbani districts to have a Chief Regional Manager's office at Berhampur (Ganjam) to get immediate credit decisions in respect of industrial, agricultural and trade finance. Though they contribute sufficient deposits, they are deprived of lending facilities. There is, therefore, no remarkable improvement in their financial status. A Chief Regional Manager's Office at Berhampur (Ganjam District) is most essential to tap the ground water potency, to solve unemployment problem, and for the upliftment of poor by extending immediate credit facilities and tapping the deposits from viable parties. Bhanjanagar and Aska, in Ganjam District, Orissa are two important towns. The traders and industrialists are facing innumerable difficulties to put through their activities. Hence the need for opening evening branches at Aska Junction and Bhanjanagar Bazar, are most essential. Immediate necessary steps may please be taken in the above matters.

[*Translation*]

- (v) Need to increase rate of compensation to farmers whose lands are acquired by the DDA in Delhi.

SHRI BHARAT SINGH (Outer Delhi) : The population of Delhi has been increasing and the Delhi Administration and the D.D.A. are acquiring the fertile land of the farmers in Delhi. But the farmers get compensation at a very low rate. The rate of land in Delhi is higher than the rates in U.P. and Haryana but the farmers are getting compensation which is less than Haryana and U.P. The farmer whose land is acquired should be given compensation at the rate of at least Rs. 50 per sq. yard along with a commercial plot. Now the size of the plots has also been reduced. The farmers are being given plots of 80 sq. yards for land upto 5 bighas, 150 sq. yards from 5 to 10 bighas and 250 yds for more than 10 bighas.